



2026:AHC-LKO:16515

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 136 of 2026

Jayram Yadav

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Revenue Deptt. Lko.
And 11 Others

.....Respondent(s)

Counsel for Petitioner(s) : Mulayam Singh Yadav
Counsel for Respondent(s) : C.S.C., Pankaj Gupta

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Ms. Archana Shukla, Advocate holding brief of Shri Mulayam Singh Yadav, the learned counsel for the petitioner and Shri Vikas Rai, the learned Standing Counsel for the State of U.P.
2. By means of the instant petition filed in public interest, the petitioner has sought issuance of a direction for removal of encroachment over land bearing Gata Nos.493/0.0320 hectare and 495/0.0550 hectare situated at Village- Shivpur Mahanth, Tehsil-Utraula, Balrampur.
3. On the basis of written instructions provided by Tehsildar, Utraula, the learned Standing Counsel has stated that the encroachment has already been removed.
4. A copy of written instructions is taken on record.
5. The learned counsel for the petitioner does not dispute the statement made in the written instructions.
6. As the petitioner's grievance stands redressed, the present petition is **dismissed** as having become infructuous.

February 27, 2026

-Amit K-

(Subhash Vidyarthi,J.)